

SHRI JYOTIRMOY BOSU: I have given a Call Attention Notice also.

MR. SPEAKER: I will look into it, if he has given it.

SHRI JYOTIRMOY BOSU: What we take exception is to Dr. Kurien telling us that it is a commercial deal.... (Interruptions).

MR. SPEAKER: If you once make a statement, then another permission will not be given, because you have already made the statement.

12.18 hrs.

RE. EVICTION OF A MEMBER'S FAMILY FROM HIS RESIDENCE

श्री मनो राम बागड़ी (मयूर) : अध्यक्ष महोदय, मेरा पायंट प्राक प्रांडर है। अगर इस सदन के किसी माननीय सदस्य को गिरफ्तार किया जाता है, तो आप को उसकी इतिला दी जाती है और आप उस की इतिला सदन को देते हैं। कल एक बड़े अफ़सोसनाक घटना घटी है कि दिल्ली में एक सदस्य के परिवार के बच्चों को उस के मकान से उबरदस्ती बाहर निकलवाया गया। (ब्यवधान) अगर मेम्बरान के बच्चों के साथ इस तरह का जंगलीपन किया जाता है, तो यह बड़ी शर्मनाक बात है। लेकिन उन की गैरहाजिरी में उन के बच्चों को पुलिस के जरिये उन के मकान से बाहर निकलवा दिया गया, इससे ज्यादा जंगलीपन कोई हो नहीं सकता है। आपने भी इस बारे में अखबारों में पढ़ा होगा। अभी तक इस सदन को इस बारे में इतिला नहीं दी गई है। मैं इस घटना के खिलाफ सख्त प्रोटेस्ट करता हूँ। मैं चाहता हूँ कि आप इस घटना का सीरियस नोटिस लें (ब्यवधान)।

MR. SPEAKER: I will look into the matter—I will enquire into the matter.

श्री मनो राम बागड़ी : इससे ज्यादा शर्मनाक घटना और नहीं हो सकती है। (ब्यवधान) इससे ज्यादा जंगलीपन और हो नहीं सकता है। (ब्यवधान)

डा० लक्ष्मी नारायण पांडेय (मंदसौर) : अध्यक्ष महोदय, मैं निवेदन करना चाहता हूँ कि मैंने स्वयं अधिकाधिक से कहा था कि मैं जबाबदारी लेता हूँ कि माननीय सदस्य के घाने पर उन्हें समझा-कंगा, इसलिए वे दो दिन तक उनके खिलाफ कार्यवाही न करें। उन के बच्चे मेरे पास आये थे। इसके बावजूद अधिकाधिक से हमारी बात नहीं मानी। 2639 LS—9.

मैंने स्टेट मिनिस्टर फ़ार पार्लियामेन्टरी एक्सेच्यूटिव से भी हम्पक स्थापित किया। शायद उन्होंने भी अधिकाधिक से कहने के लिए कहा। इसके बावजूद अधिकाधिक से जो व्यवहार किया है, वह ठीक नहीं है। वे जानते थे कि माननीय सदस्य स्वयं दिल्ली में नहीं हैं, वह महाराष्ट्र गये हुए हैं। मैंने लगातार अधिकाधिक से कहा। डायरेक्टोरेट ऑफ एस्टेट के अधिकाधिक से भी सभक साधना चाहा, लेकिन उन पर कोई असर नहीं हुआ। यह जो घटना हुई है, यह ठीक नहीं है। यह घटना इस लिए और भी दुर्भाग्यपूर्ण है कि माननीय सदस्य जो विशुद्ध दाइज के सदस्य हैं, उनके मन में यह शक पैदा हो सकता है और शायद हो भी सकता है कि इसी कारण उन के साथ इस प्रकार का व्यवहार किया गया हो। इस प्रकार का विचार उनके मन में स्वाभाविक है। अतः इस प्रकार के मामलों में माननीय अध्यक्ष को सूचित किया जाता चाहिए।

PROF. P. G. MAVALANKAR (Gandhinagar): Mr. Speaker, I have written to you about this matter, inviting your attention. You are saying that you will look into the matter. What is to be looked into? You must be more strict in this matter. I am not on the merits of the case. The manner in which this Member of Parliament and his family were treated is highly objectionable. When the Member of Parliament and his wife were out of Delhi, the police and the Director of Estates went to his house.... (Interruptions). What is your ruling on this point?... (Interruptions). You must tell something; you should not merely say "I will look into the matter". You should consider this matter more seriously. If Members of Parliament have been treated like this, I do not know how an ordinary citizen will be treated. That is the matter involved, I would like you to clarify this point.

MR. SPEAKER: This morning you wrote to me.

PROF. P. G. MAVALANKAR: I wrote to you naturally, and it was before ten today. You must look into this matter. I ask the Government to explain the whole situation. (Interruptions).

SHRI P. VENKATASUBBAIAH (Nandyal): Let the Minister come out with a statement explaining the

[Shri P. Venkatasubbaiah]

circumstances. When the matter was raised by Members, he did not even care to know what is happening. (Interruptions).

MR. SPEAKER: Please hear me. This is undoubtedly a very serious matter. I am not in the habit of deciding anything without inquiring into it. I shall certainly look into the matter and if necessary, I will take appropriate action. (Interruptions)

SHRI C. M. STEPHEN (Idukki): I would like to make a submission in this regard. I was told this morning that... (Interruptions).

श्री सातजी राई (तुमकुर) : ... डेढ़ साल
हो गए, एम०पी० परेमान हो रहे हैं इस बात के लिए
... (अव्यवधान) डेढ़ साल हो गए, यह कोई
मासूमो बात है !**

SHRI K. LAKKAPPA (Tumkur): In the allotment of houses, there is a lot of discrimination. You must re-constitute the whole House Committee and re-examine the whole thing.

SHRI C. M. STEPHEN: With your permission, I would like to make a submission. This is one instance which was cited. This morning, there was another instance of a Member, when he came back to attend the Parliament, he saw that his house was locked, he could not enter and he could not dress up; he had to come here in dirty clothes with the bag that he brought from his house.

I am not going into the merits of the case or the way the matter is being dealt with. May be that there is a case for the Government to take action or somebody else to take action. But how to do it? There is, after all, a House Committee functioning under your authority. If a Member is not found to be amenable, I would submit that the matter must come to you. You will have to deal with it and

finally decide as to what exactly is to be done rather than dealing with the matter in the way it has been done. If the policeman has to go to a place, where the Member is residing, he must go only with your permission and not otherwise. This is a sort of arrangement that has got to be made. Any policeman walking in and locking up the house—I can even move a privilege motion because the Member is not able to attend the House. He has been prevented from attending the House. I can even move a privilege motion on that basis. In this matter, you will kindly see that now two Members are on the road. May be alternate arrangements have to be made for them; that has got to be done. You will have to make a provision for that. If the House Committee is finding it difficult to deal with any particular Member, the matter must come to you because every Member in this House is under your protection and nobody shall be insulted. No policeman must interfere except with your permission and knowledge. That is all I want to say.

With respect to these two members, you kindly immediately look into it; direct that they must get back to their houses and the eviction be done only with your permission. The *status quo ante* may be restored. The arrangements may be effectuated only with your permission. Let them go back to their houses. For one or two days, you make the arrangements and then the things can be settled. They must get back to their houses.

SHRI M. SATYANARAYAN RAO (Karimnagar): I feel, in this affair, the hon. Minister is responsible for that. He is behaving like this in this House and outside the House also. I hold the hon. Minister responsible for this... (Interruptions).

SHRI SHYAMNANDAN MISHRA (Begusarai): Sir, you were pleased to say that you will inquire into this matter... (Interruptions) Why don't you listen to me?

**Expunged as ordered by the Chair.

This incident took place day before yesterday and, during this period, the family must be on the pavement. The House would like to know what has happened to the members of the family of the hon. Member. I want to know whether the Speaker has made any enquiry about their temporary accommodation, in any particular place or whether anybody in the Government took the pains of providing them temporary accommodation. We are told now that the hon. Minister of Parliamentary Affairs was apprised of it.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): No

SHRI SHYAMNANDAN MISHRA: Here is the hon. Member who said that the hon. Minister of Parliamentary Affairs was apprised about it....

SHRI RAVINDRA VARMA: No.

डा० लक्ष्मी नारायण पाण्डेय : पार्लियामेण्टरी प्रोसेस के स्टेट मिनिस्टर से मैं ने इस सम्बन्ध में बातचीत की है।

SHRI SHYAMNANDAN MISHRA: The hon. Member has said it. Would anybody from the Government inform the House whether, after receiving the information, they took any steps in this matter? I would ask you, not only to inquire into it yourself but, in such matters, to get it inquired into by a small Committee of the House consisting of two or three members because it concerns the welfare of the members of the family of an hon. Member.

There are two things which should receive your attention. Firstly, in future, if such things happen, as the hon. Leader of the Opposition has suggested the occupant of the house can only be evicted at the instance of the Speaker and at the instance of nobody. Nobody in the Government should be authorised to do that. Secondly, if such an appalling incident occurs, then the inquiry must be instituted by the House and not only by the Speaker. (Interruptions).

श्रीवरी बलबोर सिंह : इस हाउस के जो मेम्बर हैं उन्होंने इस महकमे के स्टेट मिनिस्टर, श्री लाला सई को इतना दे दी है। इसके बाव आप बलतायें कि उन्होंने क्या ऐक्शन लिया और ऐक्शन नहीं लिया तो क्यों? यह बड़ा सोरियस मैटर है। इस हाउस का एक मेम्बर मिनिस्टर को इतना देता है उसके बावजूद कोई परवाह न करे तो हाउस के मेम्बरस को क्या - जीवन रहेगी?

SHRI BAPUSAHEB PARULEKAR (Rajnagiri): I would like to make a submission. Yesterday, after I read the news in the papers, I tried to contact the hon. Minister on phone. The hon. Minister was not available. His P.A. told me that he had gone to Agra for some work. When I told him about the incident, Mr. Gupta, his P.A., told me that he did not know anything about it. I told him to just go through the papers. After five minutes, he again rang me up and asked me where the news had appeared. I told him, it was in the Sunday Times of India. I read out the entire news to him and I also requested him to convey about the incident to the hon. Minister. He said, "I will look into the matter and inform you as to what has happened." But till this moment, his P.A. has not had the courtesy to inform me as to what has happened in this particular matter.

In this connection, I would submit, when we go out, when we leave Delhi, our family members are at home and, if this is to happen, it is very dangerous. I have, therefore, requested you to allow me to raise this matter by way of a Calling Attention. I would request you that that may kindly be admitted so that all the members can speak on this particular issue. It is a very important matter.

श्री राज नारायण (रायबरेली) : अध्यक्ष जी, मैं आपकी सेवा में विनम्रता के साथ निवेदन करना चाहता हूँ—जिस सिद्धान्त पर, जिस संस्कृति की बुनियाद पर हम पले हैं, उस का एक श्लोक है—

पुत्र्यापराधे सर्वत्र स्वामिनो दण्ड इत्यति ।

मृत्यु के अपराध के लिए, सेवक के अपराध के लिए, जो उस का स्वामी है, उसी को दण्डित होना चाहिए। यह एक मान्य भारतीय संस्कृति है, परम्परा है, ऐसी परम्परा को बराबर जनतन्त्रीय सरकारों की अपनानी है। रेलवे एक्सीडेंट हुआ—श्री लाल बहादुर

[श्री राज नारायण]

साक्षी जं ने हस्तोक्ता दिया—इसी सिद्धान्त के मुताबिक। यह कोई मायूरी घटना नहीं है कि आप ने कह दिया—हम इसकी इन्फार्मरी करावेंगे। कल जब मैं यहां से सुबह, अर्ली-मॉर्निंग, प्लेन से गया और जब मैंने न्यूज को पढ़ा तो दिन भर हमारा माया ठनकता रह कि हम कैसे जंगली वातावरण में चल रहे हैं, यह वा (ब्रस) -ट्रीटमेंट कैसे हो रहा है? इस तरह के (ब्रस-व्यवहार को बही सरकार बरदाश्त कर सकती है जो बरकर हो। इस के लिए जो मंत्री जिम्मेदार है, उस को आप बुलायें। इस सदन में बड़ा ही कर पहले वह इस के लिए माफ़ी मांगें और कि इस की सफ़ाई दे कि उस ने ऐसा क्यों किया। भंजी बन गये तो लाट-साहब बन गये, जो बाहें कर्हे, जो चाहें सो करें। यह पहली घटना नहीं है। इस के पहले भी कृष्णाहर भ्रूज सिंह भदौरिया के साथ एसा व्यवहार हुआ था। जो मंत्री बन गये हैं, मझान-नाले, यह समझते हैं कि हम उरा सूट-बूट में रहते हैं, तो सामान्य घोटी-कुर्तवाले को कुछ समझते ही नहीं है।

मैं भ्रूजना चाहता हूँ—क्या यह घटना तुर्कमान गेट की घुबटना से कम है? मैं सदन के सम्मानित सदस्यों से जानना चाहता हूँ?

कुछ मामलीय सवस्य : नहीं है।

श्री राज नारायण : कम नहीं है, तो जो हां में है, वे हाथ उठा दें—यह सदन का भविष्यवाय है—उस कन्सर्ण्डे मिनिस्टर के प्रति, आप उस को फौरन सदन से निकालिये। आप मत ले लीजिए—इस घटना का सम्बन्ध मिनिस्टर कन्सर्ण्डे से है या नहीं। जब उनको बैठ कर के फोन करिए—तो मिनिस्ट (गायब)। मिनिस्टर कहाँ हैं—डिनर पर मिनिस्टर कहाँ हैं—शतरंज पर।

यह परसों की घटना है—रात बीत गई, कल का दिन बीत गया, फिर रात बीत गई और आज का दिन प्रागया। उस सम्मानित सदस्य के परिवार के लोग बहा हैं? उन के ऊपर अब तक क्या विपदा पड़ ली है? उस की जिम्मेदारी क्या की है? क्या इसी के लिए हम ने सरकार बनाई है—याद रखें—हमारा मित्र लोग, जो इस समय बड़ा फूल रहे हैं—कृष्णा की तरह, कि तुर्कमान गेट एक कारण रहा है, इन्दिरा जी के पतन का, इसी तरह से संसद सदस्यों के साथ यह व्यवहार भी इस शासन के पतन का एक कारण बनगा—यह मैं आज सफ़ाई से कह देना चाहता हूँ।

इस लिए आप यह कह कर के अपने कर्तव्य की प्रावृति न दें कि हम जांच करेंगे। अब तक आपने जांच क्यों नहीं की? यह परसों की घटना है, अब तक आप बैठे क्यों रहे? हम मनुष्य हैं—इस लिए हम ने अपनाया है कि हम गांधीवादी तरीके पर चलेंगे। गांधी जी मानव-वादी थे, मानवता-

वादी नहीं थे। मानवता पुकार रही है, मानवता का हृदय फट रहा है, मानवता की दुहाई के नाक के नीचे मानव मरता है। मानवता वादी लोग घर बैठो, मानव-वादी लोग प्रायें....

MR. SPEAKER: I will seriously look into it. The Minister of Parliamentary Affairs.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): Mr. Speaker, Sir, I would like to....

श्री लालजी चाई (सम्बन्ध) : प्रप्यस जी, मेरा व्यवस्था का प्रश्न है। मैं दो मिनट में अपनी बात कह दूंगा।

MR. SPEAKER: I have called the Minister for Parliamentary Affairs.

श्री लालजी चाई : आप को सुनना पड़ेगा। मैं दो मिनट दूंगा। मैं बाताओं की दोहराऊंगा नहीं। एक सास जब हो गया और संसद् सदस्य के नाम प्रकान एलोट नहीं हुआ, तो उस का एक विशेष कारण है। मैं आपको साफ़ बता देना चाहता हूँ, इस का विशेष कारण है, कोई मोटा कारण नहीं है। अपनी ही बात ले कर मैं कहता हूँ कि साऊथ-एवेन्यू में मैंने अपने नाम पर जब 28-30 प्लैट एलोट करने के लिए बोला ...

MR. SPEAKER: You are now enquir into something else.

श्री लालजी चाई : **
इसीलिए मैं यह मांग करता हूँ कि संसद् सदस्यों की एक कमेटी बैठाई जाए और उससे आप जांच करवाएं, यह आप का हुकम होना चाहिए। अगर कोई जांच करानी है, तो पूरी जांच करानी चाहिए।

श्री मनी राम बाराड़ी (मयूरा) : **

श्री बसदेव सिंह जसरोटिया (जम्मु) :
कहाँ रिक्त का जांच मित्र पर लगा है? आप शलत कहते हैं। (व्यवधान)

SHRI SHYAMNANDAN MISHRA (Begusarai): I am rising on a point of order. My point of order arises out of some observations made by an hon. Member against the House Committee and its Chairman. Those remarks must not remain on record. (Interruptions).

SOME HON. MEMBERS: No, no.

SHRI SHYAMNANDAN MISHRA
Let the hon. Speaker say.

Mr. Speaker: Please sit down
(Interruptions).

श्री राज नारायण : अध्यक्ष महोदय, मेरा प्वाइंट ऑर्डर प्राइंट है। मैं माननीय मिश्र जी की बड़ी कद्र करता हूँ और संसदीय प्रथाओं के वे अच्छे जानकार हैं। संसद में before the eyes of the Members of the House हमारे सम्मानित सदस्य चार्ज लगा रहे हैं। अगर वह चार्ज सही हुआ, तो मैं मिश्री जी से निवेदन करूंगा कि उस को रिफाई पर रहने दें, उसको प्रिविलेज कमेटी में ले जाएँ और वहाँ वे अपना प्रमाण दें। अगर प्रमाण न दें, तो दंडित हों, अगर रिफाई पर क्यों न रहे? वह प्रिविलेज का मामला हो जाएगा। अगर वह चार्ज सही नहीं होगा, तो वे सजा पायेंगे। अगर वह चार्ज सही हुआ, तो ?

SHRI SHYAMNANDAN MISHRA:
My submission is that a Committee of the House is the House itself, and any contempt of the Committee is the contempt of the House.

SHRI JYOTIRMOY BOSU (Diamond Harbour): On a point of order.

SHRI RAJ NARAIN: Let me finish. My point of order is this.

मिश्र जी का यह कहना बहुत ही सत्य है कि सदन की कमेटी सदन है
in the absence of the House...

AN HON. MEMBER: No.

श्री राज नारायण : Yes. जब हमारा प्वाइंट यह है कि श्रीमान्, आप ने कृपा की और आप ने सदन की एक कमेटी, हाऊसिंग कमेटी में राज नारायण को मेम्बर बना दिया। राज नारायण की धादत भी नीचे से हाथ लटका कर पैसा लेने की। अब अगर सदन के किसी माननीय सदस्य को यह जानकारी हो कि राज नारायण पहले से पैसा ले कर कमरों को एलोट कराने में पक्षपात करता है, तो वह कहाँ जाएँ? यहाँ की बात सदन में कहेगा। जब सदन बैठ गया तो उस कमेटी का अधिकार इसमें समाहित है। जब कमेटी बाहर है तब उस कमेटी का अधिकार है। अगर यह हाजिर सब से बड़ा है। दिस हाउस इज सुप्रीम।

SHRI JYOTIRMOY BOSU (Diamond Harbour): On a point of order, Sir. I have heard with rapt attention

what my hon. friend, Shri Raj Narain has said. But I cannot agree with him in the context of Rule 380 which clearly says:

"If the Speaker is of opinion that words have been used in debate which are defamatory or indecent...

(Interruptions). I am submitting that if any member of the House Committee has asked for money, I hang my head in shame after hearing that. If anybody does that, he can bring a privilege motion against that member....

SHRI K. GOPAL (Karur): He takes the responsibility to prove that. Why are you defending him?

SHRI JYOTIRMOY BOSU: Rule 380 makes it your duty to expunge that part of the proceedings.

SHRI K. GOPAL: Why? Why?...
(Interruptions)

SHRI KANWAR LAL GUPTA (Delhi Sadar): With your kind permission, I want to make a submission. (Interruptions) The whole incident is very unfortunate. What has been stated by my hon. friend... (Interruptions) Mr. Lakkappa, please, he has allowed me....

SHRI K. LAKKAPPA (Tumkur): He has also allowed me.

MR. SPEAKER: I have not allowed either of you.... (Interruptions).

I think we have had enough discussion about this matter. Certain serious allegations have been made. I would look into the record and certainly see whether it offends Rule 380. If it offends Rule 380, I shall completely expunge it. But... (Interruptions) Please hear me. But, in fairness to the House, the hon. Member must have given notice of the same because whenever an hon. Member wants to make a serious charge, he must give earlier notice to the Speaker. The Speaker must first

[Mr. Speaker]

permit him to make that statement. These are all well-accepted conventions. He cannot just jump and make a serious charge against another hon. Member of this House. The reputation of every Member of the House is very supreme. Today it may be against one, tomorrow it may be against another. You just remember what consequences are likely to happen. People who are saying, 'Let it remain on record' must remember that somebody may get up and make a similar allegation against you or against me or against anybody. Therefore, certain norms have to be established. I am sorry I was not informed. The hon. Member jumped up and made a statement without giving me any notice and without taking my permission. Nothing of that kind has been done. I am going to look into the matter and if the hon. Member has the courage, he must give his complaint and I shall appoint a committee of the House to go into the matter and if the allegation is proved, I shall remove every Member of the House Committee. If the allegation is not proved, I shall charge him with contempt of the House and send it to the Privileges Committee. Now let us proceed.

SHRI JYOTIRMOY BOSU: Sir, I have written to you about the polyester scandal.

MR. SPEAKER: The Minister of Parliamentary Affairs is to make a statement. Should I not give him precedence?... (Interruptions) I want to hear the Minister of Parliamentary Affairs.

SHRI M. SATYANARAYAN RAO (Karimnagar): He is involved.

MR. SPEAKER: I shall look into the matter whether he is involved or it is the Housing Committee, who is exactly responsible and what are the circumstances. I will look into it. Only after that I will decide. Uptill now I am not fully informed.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): Sir, I do not want to go over the ground which has been covered already. But, I wish to say on behalf of Government that Government entirely shares the feelings of the hon. Members who have given vent to their sense of sorrow at the situation that has been reported in the newspapers. It is a very regrettable situation, and no one would like to see any hon. Member inconvenienced.

As you know, Sir, certain statements have been made about the House Committee as well as the Minister concerned. These are matters which, as you rightly said, cannot be discussed in a manner which over looks what is specified in the Rules of Procedure.

SHRI ANNASAHEB GOTKHINDE (Sangli): On a point of order. It is against the particular Member of the House Committee.

MR. SPEAKER: You must give the complaint and I shall look into. Till then nothing will remain. The allegation he has made is against everybody and also others.

श्री विनयक प्रसाद यादव (सहस्ना): उन के परिवार के लोग निकाल दिए गए हैं। वे किस हालत में हैं यह तो बताएँ।

एक मामलीय सदस्य: प्रश्नकार में निकला है तीन दिन पहले.....

MR. SPEAKER: I have called the Minister for Parliamentary Affairs. (Interruptions) It has been said over and over again.

SHRI RAVINDRA VARMA: Sir, the honourable Leader of the Opposition said that in cases where hon. Members of the House are involved, the matter must be brought to the attention of the hon. Speaker. I entirely agree with him and, in all such cases, it is our intention, it should be our intention and it should be the

practice to bring matters to you before any action is taken involving the hon. Members of the House. Since the matter is somewhat complicated and many statements have been made, Sir, I would request you to go into the question and decide on any form of enquiry which you consider legitimate and proper for the occasion and we would be willing to cooperate in any such enquiry because, it is essential to see that the hon. Members of the House have the feeling that their requirements are met and Government as well as the House Committee give the utmost consideration to the requirements of the hon. Members.

श्री मनो राम बागड़ी (मयुरा) : माननीय सदस्य ने उनको इतना दीर्घ। इन्होंने क्या एक्शन लिया ?

MR. SPEAKER: You have mentioned it a number of times. You have made three speeches already. You cannot have the fourth speech.

श्री राज नारायण : अध्यक्ष महोदय आप एक प्रतिभाशाली जन्म भी रहे हैं। आप हमारे भादरणीय सदन के सम्मानित अध्यक्ष हैं। आप बराबर अपना अ्युडिणाल बेन इस्तेमाल करते हैं। सम्मानित मिनिस्टर श्री रवीन्द्र वर्मा ने कहा है—
He will like to see. I want to know from him—he wants to do or he wants to see. Is there any difference between seeing and doing? The Government wants to see but not to do.

SHRI RAVINDRA VARMA: He is very proficient in language; he should know seeing is also doing.

SHRI RAJ NARAIN: He is never doing.

MR. SPEAKER: Mr. Raj Narain, now the matter is in my hands. I shall not only see but also do.

SHRI VAYALAR RAVI (Chirayinkil): On a point of order, (*Interruptions*).

PROF. P. G. MAVALANKAR: May I make a submission on a different subject? (*Interruptions*)

SHRI C. M. STEPHEN: Sir, I made two suggestions—one was commented about; the other is to vindicate the honour of this Member is there any difficulty to allow this Member to go back to the house pending your final decision?

MR. SPEAKER: I shall look into that.

SHRI VAYALAR RAVI: My point of order is this. To-day we read in newspapers regarding affairs of certain Members of Parliament. This House itself is a creation of the Constitution. Then, Sir, nobody can violate any Rules and nobody can violate the Constitution. I draw your attention to Art. 105(4), that is, the powers, privileges, and immunities of Members of Parliament. Here sub-Article (4) says:

"The provisions of clauses (1), (2) and (3) shall apply in relation to persons who by virtue of this Constitution have the right to speak in, and otherwise to take part in the proceedings of, a House of Parliament or any committee thereof as they apply in relation to members of Parliament."

Sir, here everybody is equal and this Constitution does not provide any special privilege for anybody. So, we are equal in this House. I am equal to him and he is equal to me.

MR. SPEAKER: Some are more equal than others in speaking.

SHRI VAYALAR RAVI: Considering the fact that we are all equal—the functions and powers are equal—consider the report in the Press today which says that there are a few members in the House who have been allowed to see the correspondence between the former Home Minister and the Prime Minister.

MR. SPEAKER: We are coming to that subject later. It will come up under item 2(b)—announcement by H.S. So, first I have to have my say in the matter and then you can raise it.

SHRI MALLIKARJUN (Medak): Sir, charges of corruption have been levelled by Shri Charan Singh, and by Prime Minister against the wife and son-in-law of Charan Singh. This has to be made a public document.

*** (Interruptions)*

MR. SPEAKER: Do not record. I am coming to that item.

12.52 hrs.

RE, ALLEGED VIOLATION OF PARLIAMENTARY PROPRIETY BY MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS

PROF. P. G. MAVALANKAR: (Gandhinagar): Mr. Speaker, Sir, I am on a totally different matter. I have written to you this morning inviting your attention to what I consider to be a serious lapse on the part of Government and violation of parliamentary practices and propriety. Sir, you will kindly recall that last Friday, that is, July 28, with your permission by writing to you in advance before 10 O'clock I sought your permission and with that permission I spoke in the House inviting the attention of the Government through asking questions to my esteemed friend, the Minister of Parliamentary Affairs, that he should convey what I was saying to the Minister of Petroleum, Shri Bahuguna. I was speaking about Bombay High and the demand of Gujarat Government and Gujarat people. I demanded that the Minister of Parliamentary Affairs should convey my request to the Minister of Petroleum and he must come to the House with a statement on Monday, that is, today. Now, what has happened is that not only what I said on that day has not come in the debate—I mean the Synopsis of Lok Sabha Debates—which itself is a serious lapse, but apart from that what I said was a request to the Minister of Parliamentary Affairs that he should convey it to the Petroleum Minister to

make a statement. He agreed. He told me as a reply that he will convey whatever Mavalankar has said to the Minister of Petroleum. In between what I see now is that on Saturday morning all national newspapers have published reports of a press conference in detail giving exactly what I was demanding from the Minister. My point of propriety is that when Parliament is sitting continuously—it is not that you have prorogued or adjourned it *sine die*—and we only adjourned for the week-end, Mr. Speaker, I demand, through you an explanation from the Government of India, how is it that the Minister of Petroleum makes a statement on the subject which I myself raised on Friday with your permission and the Minister said that he will do it instead of coming to the House with a statement on Monday he has gone to Press by holding a press conference. Whether the Minister's statement is good or bad, that is not the point. Perhaps, it is good. In some ways it is welcome for me. The point is that he should have come with a statement in the House today or tomorrow and he should not have gone to the press ignoring the whole Parliament. I consider this a violation of parliamentary propriety and, therefore, I want your ruling on this point so that in future Ministers will refrain from holding press conferences and thereby conveniently ignoring Parliament and conveniently also ignoring questioning and clarifications to be sought by the Members.

MR. SPEAKER: I have understood your point. Mr. Ravindra Varma may ask the Minister for Petroleum to explain the circumstances in the matter.

(Interruptions)

PROF. P. G. MAVALANKAR: This news has come in the Hindustan Times.

MR. SPEAKER: Let us hear the Minister if he has anything to say.

(Interruptions)